

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No.232/Chd/Hry/2017

In the matter of:

Vivek Kumar Gupta

...Petitioner

Versus

Qube Trade & Services Pvt. Ltd.

...Respondent

Present: Mr. Gaurav Mitra, Mr. Mayank Wadhwa and Mr. Munish Garg,
Advocates for the petitioner.
Mr. Vaibhav Sharma, Advocate for respondent No.2.

As per office report, the rejoinder has been filed by the petitioner, copy of which has already been supplied to the respondent. Learned counsel for the respondent submits that certain new facts have been stated in the rejoinder which were not mentioned in the original petition and, therefore, filing of sur-rejoinder would be necessary. It is observed that if new pleas have been taken in the rejoinder the same will not be looked into, without seeking amendment of the main petition. Learned counsel for the petitioner, however, submits that the petitioner is not being permitted to inspect the record of the company despite being 50% shareholder and the Director.

Having heard learned counsel for the parties and without commenting on the merit of this contention, it is directed that the petitioner be allowed inspection of the record of respondents No.1,3 and 4 and in case the petitioner needs copies of the certain records he will give the list of such record to respondent No.2 who shall permit the copies of the said record of these respondents. The petitioner shall visit the registered office of the company on 30.01.2018 at 11.00 A.M for the purpose. For

smooth inspection of the record, Mr. Gaurav Mankotia, Advocate who is present is appointed as the Local Commissioner to supervise the inspection. Fee of the Local Commissioner is fixed at ₹35,000/- to be paid by the petitioner. The Local Commissioner shall file his report with attendance sheet, before the next date.

List the matter for arguments on 23.03.2018.

Sd/-
(Justice R.P. Nagrath)
Member(Judicial)

January 24, 2018
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